

o

ITEM NO.73

COURT NO.7

SECTION II

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.)..... CRLMP No(s).
16444/2016

(Arising out of impugned final judgment and order dated 27/05/2016
in CRLA No. 1948/2007 passed by the High Court Of Judicature at
Allahabad, Lucknow Bench)

RISHI TANDON

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(with appln. (s) for c/delay in filing SLP and c/delay in refiling
slp)

Date : 18/10/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE

HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s) Mr. R.Basant, Sr. Adv.

Mr. Shekhar G. Devasa, Adv.

Mr. Rohit Pandey, Adv.

Mr. Anup Kumar, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Delay condoned.

Issue notice on the Special Leave Petition as well as on the
prayer for interim relief returnable in four weeks.

(SONALI SAUND)

(SNEH LATA SHARMA)

SR.P.A

COURT MASTER